

ITEM NO.101

COURT NO.13

SECTION IIB

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Criminal Appeal

No(s). 420/2012

SURESH & ANR.

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(with appln. (s) for bail and office report)

Date : 09/10/2014 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s)

Mr. R.S. Suri, Sr. Adv.
Ms. Shabana, Adv.
Ms. Shama Praveen, Adv.
Mr. Harinder Mohan Singh, Adv.

For Respondent(s)

Mr. Roopansh Purohit, Adv.
Dr. Monika Gusain, Adv.
Mr. Ramesh Shokeen, Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. L. Nageswara Rao, learned Additional Solicitor

General, who has been appointed as Amicus Curiae by this Court

for the purpose of considering Section 37A of the Code of Criminal

Procedure, Mr. R.S. Suri, learned Senior counsel on behalf of the
Signature Not Verified

Digitally signed by

appellant and Mr. Roopansh Purohit, learned counsel for the State
Vinod Kumar

Date: 2014.10.15

12:57:20 IST

Reason:

of Haryana.

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Arguments concluded.

Judgment reserved.

Both Mr. Suri and Mr. Purohit are permitted to file written

submission within a week.

(VINOD KUMAR)
COURT MASTER

(MINAKSHI MEHTA)
COURT MASTER